## Recovery of tax arrears by attachment of property

Written Answers

1338. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to

- (a) the amount recovered out of tax arrears by attachment and sale of assets of defaulters during the last three years;
- (b) the number of searches and seizures effected; and
- (c) the value of undisclosed assets seized during these searches and seizures?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SftRI MAGANBHAI BAROT): (a) The requisite information is being collected and will be laid on the Table of the House a<sub>s</sub> soon a<sub>s</sub> possible.

(b) and (c) During the last three years, the Income-tax Department conducted searches and seized assets as under:

	1977-78	1978-79	1979-80
No. of scarches conducted	617	1345	2109
Value of assets seized (in lakhs of rupces)	353	215.31	1214-68

## Total collection of Income-tax during last three years

1339. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to state:

- (a) what was the collection of income-tax through (i) voluntary payments i.e. deduction of tax at source, advance tax, self assessment etc.) and (ii) other sources during the last three years;
- (b) what was the number of cases selected for intensive scrutiny and what is the result thereof; and

(c) what steps are being taken by Government to check proliferation of black money?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT); (a) The requisite information is available for the financial years 1977-78 and 1978-79 and the same is given in annexure A'. Information for the financial year 1979-80 is not readily available. However, the total collection of income-tax (including Corporation Tax) during the year amounted to Rs. 2702.92 crores (Provisional).

- (b) 1945,076 assessments selected for intensive scrutiny during the year 1979-80. Out of these 9,17,776 were disposed off during the said period leaving a balance of 10,27,300 assessments for disposal as on 31-3-80. No separate statistics are maintained regarding the tax demand raised as a result of disposal of these assessment.
- (c) The Government propose to check proliferation of black money through a multi-pronged action of more effective implementation tax laws and launching drive against hoarding and profiteering. Some of the steps recently taken/being taken are given in the annexure 'B'.

## ANNEXURE 'A'

Collection of Income-tax (Including Corporation tax)

(Amt. in crores of Rs.)

		1977-78	197 <b>8-79</b>
(1)	Tax deducted at source	441 48	528.48
(2)	Advance tax .	1398-76	1538-47
(3)	Self-assessment tax	24 <sup>8</sup> ' 73	<sup>240</sup> · 73
(4)	Regular assess- ment tax .	372: 56	317-02
(5)	Surcharge under Corporation tax	~	46· 12 <b>*</b>

<sup>\*</sup>Break-up not available.